

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 38558/2012

(Arising out of impugned final judgment and order dated 14/08/2012
in WP No. 542/2008 passed by the High Court Of Bombay At Goa)

MRS IVY C.DA. CONCEICAO

Petitioner(s)

VERSUS

STATE OF GOA & ORS.

Respondent(s)

(with appln. (s) for permission and interim relief and office
report)

Date : 05/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALITFor Petitioner(s) Mr. Devadatt Kamat,Adv.
Mr. Rajesh Inamdar,Adv.
Mr. Javedur Rahman,Adv.
Mr. Chandra Prakash,Adv.For Respondent(s) Mr. Pratap Venugopal,Adv.
Ms. Surekha Raman,Adv.
Mr. Anuj Sarma,Adv.
Ms. Niharika,Adv.
Mr. Aman Shukla,Adv.
Ms. Kanika Kalaiyarasani,Adv.
For M/s. K. J. John & Co.

Ms. Binu Tamta,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

Written submissions, if any, be filed within one week from
today.(MAHABIR SINGH)
COURT MASTER(VEENA KHERA)
COURT MASTER